

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 5/2025**

**IN THE MATTER OF:**

Kartar Singh & Anr. ... Applicant(s)

Versus

Govt. of NCT of Delhi & Ors. ... Respondents

**I N D E X**

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3.	<b>Annexure 2:</b> Copy of the Notification dated 23.05.1963	4

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 05/2025

NDOH: 04.07.2025

In the matter of:

Kartar Singh & Another

...Applicants

Versus

Government of NCT of Delhi & Others

...Respondents

REPLY ON BEHALF OF RESPONDENT NO. 10 (DISTRICT MAGISTRATE, SOUTH-WEST)

I, the undersigned, Samayak Jain, Sub-Divisional Magistrate, Najafgarh, South West District, New Delhi, on behalf of Respondent No. 10 in the present matter, do hereby submit the following reply in compliance with the Hon'ble Tribunal's order dated 20.01.2025, and respectfully state as under:

**1. Land Description & Ownership**

As per the Khatoni record for the year 2012–2013, the land falling under Khasra Nos. 12/11, 12/12, 12/19, 23/5/1, 23/13/2, and 23/1, Revenue Estate Najafgarh, Khatoni No. 240, is recorded as “Johar” (waterbody) under the ownership of Gram Sabha. The total area covered under these khasra numbers is 30 bigha and 5 biswa. Copy of Khatoni 240 is annexed as Annexure 1

**2. Urbanization Notification (1963)**

It is submitted that Najafgarh was notified as an urbanized village vide Notification dated 23.05.1963, issued under the provisions of the Delhi Municipal Corporation Act. As per the said notification, land vested in the Gram Sabha was transferred to the Central Government/appropriate planning authorities (such as DDA) for the purposes of development and urban planning. Copy of the said notification is annexed as Annexure 2.

**3. Current Status of Land**

At present, a DTC terminal stands constructed on the aforesaid land, and the recorded Johar (waterbody) is encroached by the Delhi Transport Corporation.

**4. Compliance with Environmental Norms**

It is respectfully submitted that there is no record available of any formal CLU (Change of Land Use) or NOC from the Forest Department for the construction activity carried out by DTC. The subject land falls within the ambit of identified wetlands as per the Wetlands (Conservation and Management) Rules, 2017. Any activity such as construction, conversion, or felling of trees on such land requires compliance with Rule 4 of the said Rules, which, as per available records, has not been fulfilled.

#### 5. Direction for Further Action

In view of the above facts and in compliance with the Hon'ble Tribunal's directions, it is submitted that the matter concerning the declaration and conservation of the said waterbody lies within the jurisdiction of the Wetland Authority, Department of Environment, GNCTD, and is being separately followed up by the competent authority.

#### 6. In light of the above, it is respectfully submitted:

That the subject land is recorded as "Johar" in the revenue records under the ownership of the Gram Sabha;

That the land was urbanized in 1963 and later allotted by DDA to DTC;

That the construction on the said land appears to be carried out without obtaining the necessary environmental clearances such as CLU and Forest NOC, in violation of Wetlands Rules, 2017;

That the Hon'ble Tribunal may kindly direct the competent authorities to examine the matter in accordance with applicable environmental regulations and take appropriate legal action as deemed fit.



Deponent:

**Samayak Jain, IAS**

Sub-Divisional Magistrate

(Respondent No. 10)

Najafgarh, South-West District, New Delhi

Date: 03/07/2025

Place: New Delhi

फार्म पी-6/Form P-6  
देखिये नियम 83/ See Rule-83

खतौनी/Khatoni

गांव नजफगढ़ जिला देवप वर्ष 2021-22  
Village District Year

(1) खाता खतौनी का क्रमांक S.No. of Khatoni	(2) खातेदार का नाम/पिता का नाम मय निवास स्थान Name of the Khatedar with Parents and Address	(3) भूमिदार के अधिकार प्रारम्भ होने का वर्ष Date of Com mencement of Bhoomi dari right	(4) खाते के प्रत्येक गाटे का खसरा नम्बर Khasra No. of each Khata	(5) प्रत्येक गाटे का क्षेत्रफल बीघो या एकड़ों में Area of each Khasra No.in Bhigaes/ Acres	(6) भूमिकर या लगान Land Revenue OR Rent	परिवर्तन करने का आदेश देने वाले अधिकारी का नाम, पद तथा आदेश का नम्बर व तिथि जो कि दफतर कानूनगो द्वारा साक्षीकृत है : Name Designation of the Authority For ordering Change No.& Date of the order					(11) टिप्पणी Remarks
						फ0 Crop	वर्ष फ0 Year Crop	वर्ष फ0 Year Crop	वर्ष फ0 Year Crop	फ0 वर्ष Crop Year	
240 240	जोहड़ (ग्रामसभा)		मं. नं. 5 नाकाबल काश्त जो आपो लागत के बिना लोड़ी नदी का संचयनी असली पानी के नीचे नाह, फुला, नाली, जोहड़, गड्डा, मील आदि।								
			12	65	X						
			11 कि	65	X						
			12	8-12							
			19	4-3							
			23								
			51	69							
			13/2	116							
			23								
			1 कि	2-0							
			किता 6	30-5	X						

व्य. नं. 550 आदेशों मुताबिक जोहड़ में खतौनी खतौनी संख्या F.P.P. 2/1  
CC/2015/8174-8186 दिनांक 22/11/2015 के आदेशों मुताबिक लखनौ में  
जोहड़ में खतौनी संख्या F(10) 8/SP/M/14 का SC/2015 किता संख्या 12/15  
के आदेशों मुताबिक जोहड़ में खतौनी संख्या F(10) 8/SP/M/14 का SC/2015 किता संख्या 12/15  
के आदेशों मुताबिक जोहड़ में खतौनी संख्या F(10) 8/SP/M/14 का SC/2015 किता संख्या 12/15

अधीक्षक  
जोहड़  
25/1/2025

**193** DELHI GAZETTE  
DELHI ADMINISTRATION

# Annexure 2

No. 24 DELHI, THURSDAY, JUNE 13, 1963/JYAISTHA 23, 1885

PART IV

Notifications of Departments of the Delhi Administration  
other than notifications included in Part I

DELHI ADMINISTRATION  
(Municipal Corporation of Delhi)

NOTIFICATIONS  
Delhi, the 23rd May, 1963

No. RNZ/526 - In exercise of the powers conferred by clause (a) of section 537 of the Delhi Municipal Corporation Act, 1957 (66 of 1957) the Corporation, with the previous approval of the Central Government, hereby declares that the following localities mentioned in the Schedule given below, hitherto forming part of the rural areas, shall cease to be rural areas:-

Contd...2.

-:-2:-:-

SCHEDULE

S. No.	Name of Zone	Name of the revenue Estate	Particulars of area proposed to be urbanised
1.	Shahdara Zone	Khureji Khas	The entire remaining area of the said revenue estate which has not so far been urbanised.
2.	Civil Lines Zone	Sadhora Khurd	-do-
3.	-do-	Sadhora Kalan	-do-
4.	-do-	Chaukri Mubarakabad	-do-
5.	-do-	Nemri	-do-
6.	-do-	Dhaka	-do-
7.	-do-	Salimpur Majora Madipur	-do-
8.	-do-	Azadpur	-do-
9.	-do-	Shakurpur	-do-
10.	West Zone	Madipur	-do-
11.	-do-	Khiala	-do-
12.	-do-	Keshopur	-do-
13.	-do-	Basaidarapur	-do-
14.	-do-	Najafgarh	-do-
15.	-do-	Masudabad	-do-
16.	-do-	Haibatpur	-do-
17.	South Zone	Mehrauli	-do-
18.	-do-	Ladha Sarai	-do-
19.	-do-	Khirki	-do-

Sd/- (Illegible)  
Commissioner  
Municipal Corporation of  
Delhi